

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-206(ND)/2017
(Appeal No. 37/2017)

IN THE MATTER OF:

ISOFT Software Technologies Pvt. Ltd. Applicant/petitioner
vs.
The Registrar of Companies ... Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Manoj Kumar Garg, Mr. Achint Gupta,
Advocates

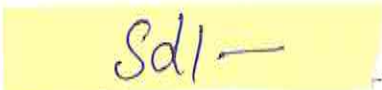
For the Respondent :

ORDER

ROC has filed reply and appellant in turn has filed its rejoinder. However, the report of the Income Tax Department is still awaited. One last opportunity is granted to the Income Tax Department to file its observations and reply with a copy in advance to the Counsel opposite and the needful shall be done on or before 13th February, 2018.

Rejoinder, if any, be filed on or before 20th February, 2018 with a copy in advance to the Counsel opposite.

List for arguments on 26th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)